IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 76507 of 2014

(Arising out of Order-in-Appeal No. 209-210/KOL-IV/2014 dated 20.08.2014 passed by Commissioner of Central Excise, (Appeals), Kolkata-III Kendriya Utpad Shulk Bhawan, R.B. Connector, rajdanga Main Road, 180, Shantipally, 6th Floor Kolkata 700107)

M/s. Paru Engineering Works **Appellant**
S.C. Mukharjee Road, Seoraphuli,
Hooghly-712223

VERSUS

Commissioner of Central Excise, Kolkata
Central Revenue (Annexe) Building
Bir Chand Patel Path, **Respondent**
Patna-800 001

And

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Shri Rudra Narayan Ghosh,
C/o. M/s. Paru Engineering Works **Appellant**
S.C. Mukharjee Road, Seoraphuli,
Hooghly-712223

VERSUS

Commissioner of Central Excise, Kolkata
Central Revenue (Annexe) Building
Bir Chand Patel Path, **Respondent**
Patna-800 001

APPERANCE :
None for the Appellant(s)
Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs.76180-76181/2024

DATE OF HEARING/ DECISION : 25.06.2024

Per Ashok Jindal :

From a perusal of the records, it is seen that the appellants has filed a copy of Form No. SVLDRS-4, which is the Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and therefore, the present appeals filed by the appellants are deemed to be withdrawn. Accordingly, the appeals filed by the appellants are dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

rkp